

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE CHENNAI

Original Application No. 12 of 2023

IN THE MATTER OF:

K. Ramesh Babu,
Hyderabad

...Applicant(s)

-Vs-

Union of India,
Rep. by its Secretary,
MoEF & CC, New Delhi & Ors

...Respondent(s)

**REPORT OF THE 6TH RESPONDENT – DISTRICT COLLECTOR,
BHADRADRI KOTHAGUDEM**

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Place: Chennai

Date: 21.04.2026

Mrs. H. Yasmmeen Ali,
Counsel for the 6th Respondent.

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI
O.A. No. 12/2023

K. Ramesh Babu,
Hyderabad

..... Applicant(s)

Vs

Union of India,
Rep. by its Secretary,
MoEF&CC, New Delhi & Ors.

..... Respondent(s)

DETAILED REPORT SUBMITTED BY THE (6TH) RESPONDENT

I, Jitesh V. Patil, S/o Viswanath Dayaram Patil, aged: 36 years, Occ: District Collector, Bhadradi Kothagudem Telangana State, do hereby solemnly and sincerely state as follows: -

1. I am the 6th respondent herein, and as such I am well acquainted with the facts of the case.
2. I respectfully submit that, all the allegations, averments and statements contained in the Application are denied, except those specifically admitted herein and following are the details of the case:
3. In compliance to the orders issued by the Hon'ble Tribunal Dt. 15.09.2025, the Revenue Officials have acted accordingly. Further the Tahsildar, Paloncha reported that Notices (Form-1) issued to the defaulters vide reference Dt. 28.11.2025 under A.P. Revenue Recovery Act (Sec. 8) and directed the defaulters to remit the amount due together with batta and all expenses of distress be not previously discharged within one month (i.e. on or before 29.12.2025), if not the distrained property will be immediately brought to public sale.
4. Further reported that, the Mandal Girdawar-II, Paloncha has served the Notices and started assessing their assets. He has reported that all the above quarries are abandoned and no activity is happening in said location.

H. Patil
Deponent
District Collector
Bhadradi Kothagudem


5. Further, he has reported that at this juncture the above defaulters have requested that they are poor Tribals and they do not have any assets and they are not in a position to remit the default penalty. Further, they have paid following amount:

Sl. No.	Name & details of the Mine	Amount of environmental compensation levied in Rs.	Amount (Cash) paid by the defaulter in Rs.
1	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	55,62,000	10,000
2	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000	20,000
3	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000	0
4	M/s Sri Banoth Ramaiah (5.058 Ha) Sy. No. 12 & 14, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,56,72,000	20,000
5	M/s Sri Boda Chittibabu S/o Late Boda Bikku, (1.0 Ha) Sy. No. 20/A, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000	20,000
6	M/s Sri Settipalli Narsimha Rao, (1.0 Ha), Sy. No. 12, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,47,30,000	20,000
7	M/s Sri Sode Satish S/o Muthyalu, (1.0 Ha), Sy. No. 22, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	53,82,000	10,000
8	M/s Sri Vage Venkatesawra Rao S/o Chinnabbai (2.023 Ha), Sy. No. 20, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,51,68,000	20,000
Total			1,20,000


Deponent
District Collector
Bhadradi Kothagudem

6. Finally, I respectfully submit that as per the orders of the Hon'ble Tribunal, Dt. 15.09.2025, the Tahsildar, Paloncha has issued Form-I notices Dt. 28.11.2025 to the defaulters duly directing the defaulters to remit the due amount together with batta and all expenses of distress be not previously discharged within one month (i.e. on or before 29.12.2025). For the above notices, the defaulters have paid altogether Rs. 1,20,000/- vide DD No.333554 Dt. 22.12.2025 in favour of ENVIRONMENTAL COMPENSATION FUND. Further the Tahsildar reported that they have collected penalty within time and there is no delay took place. The Tahsildar, Paloncha also reported that they are poor Tribals and they do not have any assets and they are not in a position to remit the default penalty.
7. Further the AD Mines & Geology, Bhadradi Kothagudem reported that 'All the quarry lease were not in operation since long back and the mines department has not issuing the dispatch permits to the quarry lease holders and stone crusher unit holders and allowing them to continue their operations'.

For the reasons stated above, I pray that this Hon'ble National Green Tribunal may be pleased to consider the facts in the OA and pass orders as deemed fit and proper of the circumstances of the case.


Deponent
District Collector
Bhadradi Kothagudem

**GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT
OFFICE OF THE TAHSILDAR::PALONCHA**

Rc. No. B/959/2025

Date:21.04.2026

From
Sri Dara Prasad,
Tahsildar,
Palvancha

To
The Collector & District Magistrate,
Bhadradi Kothagudem

Sir,

Sub:- **Revenue Recovery Act, 1890** - Bhadradi Kothagudem District - Mines & Quarries - Orders of the Hon'ble National Green Tribunal, Chennai - filed by K. Ramesh Babu V/s Union of India & others against the illegal stone quarry mining & Stone crushing activities by the private respondents at Thoggudem (Vil) of Paloncha Mandal of Bhadradi Kothagudem District - without obtaining permission of PCB & causing dust nuisance to the surrounding Areas - Levied Environmental Compensation - Revenue Recovery Act - Orders issued - Notices (Form-1) issued to the defaulters under A.P. Revenue Recovery Act (Sec. 8) - defaulters have paid part payment of penalty (levied) amount **Rs. 1,20,000/-** report submitted - Reg.

- Ref:-
1. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-1/2024, dated: 15.01.2025
 2. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-2/2024, dated: 15.01.2025
 3. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-3/2024, dated: 15.01.2025
 4. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-4/2024, dated: 15.01.2025
 5. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-5/2024, dated: 15.01.2025
 6. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-6/2024, dated: 15.01.2025
 7. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-7/2024, dated: 15.01.2025
 8. Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-8/2024, dated: 15.01.2025
 9. This office Notices even No, dated: 10.09.2025
 10. This Office Notices even No, dated: 28.11.2025
 11. Report of the Mandal Girdawar-II, Paloncha, dated:20.12.2025
 12. This Office letter even no. dated:20.12.2025
 - 13.The Collector & District Magistrate, Bhadradi Kothagudem, Lr. Rc. No. H6/3657/2024, dated:27.01.226
 - 14.This Office lr, even No., dated:20.12.2025 & 07.02.2026
 - 15.Orders of the Hon'ble National Green Tribunal South Zone, Chennai in Original Application No. 12 of 2023 (SZ), dated:26.02.2026

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I invite kind attention to the reference 15th cited, Hon'ble National Green Tribunal South Zone, Chennai in Original Application No. 12 of 2023 (SZ) has passed the orders with respect to petition filed by Sri K. Ramesh Babu, Hyderabad. The order is as follows.,

"The Learned counsel appearing for the private parties, the State Pollution Control Board, the Mines and Geology Department and the Revenue Department are directed to file their respective detailed reports indicating the amount levied, the amount collected, the reasons for the delay in recovery and the action plan with a time frame for recovery of the amount, before the next date of hearing".

In this regard, I am herewith submitting that vide reference 14th cited, this Office has submitted detailed report in the matter. Once again I am herewith submitting the report as follows..

The details of the defaulters are as follows..

Sl. No.	Name & details of the Mine	Amount of environmental compensation levied in Rs.
1	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	55,62,000
2	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000
3	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000
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8	M/s Sri Vage Venkatesawra Rao S/o Chinnabbai (2.023 Ha), Sy. No. 20, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,51,68,000

In this regard, vide reference 9th cited, Notices (Form-1) issued to the above defaulters under A.P. Revenue Recovery Act (Sec. 8).

It is further submitted that vide reference 10th cited, once again notices issued and directed the defaulters to remit the *amount due together with batta and all expenses of distress be not previously discharged within one month (i.e. on or before 29.12.2025)*, if not the distrained property will be immediately brought to public sale.

In this connection, vide reference 10th cited, the Mandal Girdawar-II, Paloncha has served the Notices and started assessing their assets. He has reported that all the above quarries are abandoned and no activity is happening in said location. Further, he has reported that at this juncture the above defaulters have requested that they are poor Tribals and they do not have any assets and they are not in a position to remit the default penalty. Further, they have paid following amount and requested to give some time for payment of remaining amount.

Sl. No.	Name & details of the Mine	Amount of environmental compensation levied in Rs.	Amount (Cash) paid by the defaulter in Rs.
1	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District	55,62,000	10,000
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Total			1,20,000

It is further submitted said amount has already been submitted vide reference 14th cited.

It is further submitted that this Office has collected levied penalty within time and there is no delay took place.

Hence, the above particulars are submitted herewith for favour of kind information.

Encl: (As above):

Yours faithfully,

Medley
for
21.04.2026

Tahsildar, Palvancha
PALVANCHA

Copy submitted to the Revenue Divisional Officer, Kothagudem for favour of kind information.

Copy submitted to the E.E. Pollution Control Board, IDOC, Kothagudem for favour of kind information.